

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
LOK SABHA
UNSTARRED QUESTION NO.1479
TO BE ANSWERED ON 1.7.2019

CONSTRUCTION AROUND HISTORICAL SITES AND MONUMENTS

1479. SHRI NALIN KUMAR KATEEL:

Will the Minister of CULTURE be pleased to state:

- (a) the details of norms and guidelines for construction of buildings near protected historical sites under Archaeological Survey of India (ASI);
- (b) whether the Government is aware that residential colonies and multi-storied buildings are being constructed in Aihole, Bijapur, Chitradurga, Gulbarga, Hampi, Srirangapatna and Pattadakal in Karnataka against the norms and guidelines in connivance with local officials of ASI and District administration;
- (c) if so, the details thereof;
- (d) whether the Government would inquire into the construction of buildings near monuments of historical importance, viz., Aihole, Bijapur, Chitradurga, Gulbarga, Hampi, Srirangapatna and Pattadakal in Karnataka and fix responsibility in this regard;
- (e) if so, the details thereof; and
- (f) if not, the reasons for violation of norms near protected sites?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) FOR CULTURE AND TOURISM

(PRAHLAD SINGH PATEL)

- (a) As per the Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules framed thereunder, the Competent Authority is empowered to grant permission for repairs or renovation of buildings or structures located in the prohibited area (100 meters from protected limit) and construction or re-construction or repairs or renovation of any building or structure located in the regulated area (200 meters beyond the prohibited area) of centrally protected monument and protected areas, on the recommendations of the National Monuments Authority
- (b)& Archaeological Survey of India has not received any such information so far.
- (c) Wherever illegal/unauthorized constructions are noticed in Aihole, Bijapur, Chitradurga, Gulbarga, Hampi, Srirangapatna and Pattadakal in Karnataka necessary steps are taken as per the provisions of Ancient Monuments and Archaeological Sites and Remains Act, 1958 and Rules framed thereunder which includes issuing of Stop Notices, Show-cause notices, Demolition Order.
As per the provision of Ancient Monuments and Archaeological Sites and Remains Act they are directed to take up necessary permission from the Competent Authority.
- (d)& On notice of new constructions or repair/renovations without the permission from
- (e) Competent Authority, nature of work is reviewed, its distance from protected monument is assessed and Stop work, notice and finally Demolition Notice is issued with direction to Collector to initiate action for demolition.
- (f) The main reasons are growing of urban population, and urbanization.

